

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/TT/2020

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two no. of assets under “Fixed Series Comp. on 400 kV lines in Southern Region” in Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.
& 16 Others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under “Fixed Series Comp. on 400 kV lines in Southern Region” in Southern Region:



Asset-1: 40% fixed series compensation on Gooty-Neelmangla Transmission Line-I at Gooty, Kadapa Nagarjunasagar Circuit-I and Circuit-II at Kadapa; and

Asset-2: 40% fixed series compensation on Gooty-Neelmangla Transmission Line-II at Gooty

b. Asset-1 and Asset-2 were put under commercial operation on 1.11.2004 and 1.5.2005 respectively.

c. Revision of transmission tariff of 2004-09 and 2009-14 periods is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.

d. The tariff of the 2009-14 tariff period was trued up and tariff for 2014-19 tariff period in respect of the instant assets was approved by the Commission vide order dated 6.11.2015 in Petition No. 143/TT/2014.

e. No Additional Capital Expenditure (ACE) has been claimed for instant transmission assets during 2014-19 and 2019-24 tariff periods.

f. Reply to the Technical Validation letter has been submitted vide affidavit dated 1.7.2021.

g. None of the Respondents have filed reply to the petition.

3. The learned counsel for TANGEDCO submitted that the submissions made by him earlier in the day in Petition No.243/TT/2020 on the issue of maintainability may be considered in the instant petition as well and sought three weeks to file reply on maintainability and merits in the matter.

4. The Commission allowed the request of learned counsel for TANGEDCO to file reply by 27.8.2021 with advance copy to the Petitioner and the Petitioner to file rejoinder, if any, by 9.9.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

